

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

50(3)(a)

27-11-95

ORIGINAL APPLICATION NO.1368/94.

7468, 49

Dilip P. Vaidya & anr.

... Applicant.

V/s.

Department of Tele-communication.

... Respondents.

Coram: Hon'ble Member(J), Shri B.S.Hegde.

TRIBUNAL'S ORDER: (FINAL)

Dated: 02/11/95.

Mr. S.G.Deshmukh for the applicants and Mr.S.S.

Karkera for the respondents.

Mr.Karkera states that pursuant to the prayer made by the applicant at para 8(a) respondents have granted one additional increment to the applicants vide their order No.E-50(B)/95-96/225, dated 31-10-95 and he states that O.A. has become infructuous.

Accordingly O.A. is disposed of as infructuous.

Certified True Copy

Date:

Section Officer

Central Admin. Tribunal,
Bombay Bench.

NO.CAT/BOM/ODDL/O.A.1368/94/

Dated: /1195.

Copy to:

1. Shri D.P.Vaidya & anr,
C/o Shri S.G.Deshmukh, Advocate,
Saptarshi Apartments,
Bajiprabhu Deshpande Road,
Naupada, Thane-400 602.
2. Union of India, through
Shri S.S.Karkera, Counsel
for respondents.

27/11/95

SECTION OFFICER.

O/c

18/11/95

27-11-95